- (b) how far the scheme has helped us to solve our foreign exchange problem; and
- (c) further  $step_3$  taken by Government  $t_0$  bring out hidden gold  $i_n$  the country?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):
(a) and (b), 20.37 lakh grammes of the value approximately of Rs. 109 lakhs, according to the reports received upto 18th January 1963.

(c) Attention is invited to the Gold Control Rules announced on 9th January, 1963.

## स्वर्ग नियंत्रग नियम

क्<mark>या वित्त मंत्री यह ब</mark>ाने की कृषा करेंगे कि :

- (क) भारत प्रतिरक्षा नियमों के ग्रधीन स्वर्ण नियंत्रग नियमों को कब से लागू किया गया है ;
- (ख) इस ब्रादेश के ब्राधीन मोने के स्टाकों की जांच में ब्रव तक कितनी प्रगति हुई है ब्रीर उस का क्या परिणाम निकला है ;
- (ग) क्या स्वर्ण नियन्त्रग कोडं की स्थापना हो गई है; स्रोर
- (घ) यदि हां, तो बोर्ड के स्रिध-कारियों तथा सदस्यों के नाम क्या हैं?

वित्त मंत्रालय में उपमंत्री (श्री ब० रा० भगत) : (क) १० जनवरी, १९६३। (ख) सोना साफ करने वाले श्रीर सोने का व्यापार करने वाले जिन व्यक्तियों को स्वर्ण नियंत्रण नियमों (गोल्ड कन्ट्रोल रूल्स) के श्रनुसार लाइसेंस लेना श्रावश्यक है उन के लिये सूचना देने का जो समय निर्धारित किया गया था वह १७ जनवरी, १६६३ को ही समाप्त हुया है। इन लोगों ने सोने के जिन स्टाकों के बारे में सूचना दी है उन में से कुछ की जांच केन्द्रीय उत्पादन शुल्क विभाग (सेन्ट्रल एक्साइज डिपार्टमेंट) के श्राधकारियों ने कर ली है श्रोर कुछ की जांच वे श्रभी कर रहे हैं। श्रन्य सूचनायें देने का समय श्रभी बाकी है, इसलिये इन के सम्बन्ध में जांच करने का सवाल पैदा नहीं होता।

## (ग) जी, हां ।

(घ) उस म्रश्निस्चना (नोटिफि-केशन) की एक प्रति, जिस के श्रनुसार बोर्ड का गठन किया गया, सभा की मेज पर रख दी गयी है।

[प्रत्वालय में रखा गया। **देखिए** संख्या LT-762/63]

- (a) 10th January, 1963.
- (b) The time limit for declarations by persons in charge of refineries and dealers required to be licensed under the rules expired only on the 17th January, 1963. Stocks of gold declared by these persons have been and are being checked by the officers of the Central Excise Department. The time limit for other declarations has not yet expired, and the question of checking these declarations does not, therefore, arise.
  - (c) Yes.

(d) A copy of the notification constituting the Board is placed on the Table of the House.]

Shri D. C. Sharma; May I know how far the curb imposed on gold ornaments has been successful in this country and what measures have been taken in order to make this successful?

Shri B. R. Bhagat: Sir, the control order has only recently been enforced. As the House is aware, nobody will be permitted to make ornament<sub>3</sub> above 14 carats and that is being rigorously enforced. But there will be some lapse of time before we can analyse the success of this scheme.

Shri D. C. Sharma: Is Government aware of the fact that since there is disparity in prices of gold prevailing in India and Pakistan a lot of gold is being smuggled; if so, may I know what measures Government proposes to take so that gold is not smuggled into Pakistan?

Shri B. R. Bhagat: It is not correct to say that a lot of gold it being smuggled out of India into Pakistan. It may be that, because of the efficiency of the measures taken to check smuggling by controlling the refineries and other things, some gold which has been smuggled into the country, for want of being disposed of due to these measures, may have been smuggled out. But that would not be a large amount.

Dr. L. M. Singhvi: Is Government aware that gold ornaments are being sold in the market today at exhorbitant prices and, at the same time, the gold control rules have rendered a million or more goldsmiths in this country completely without any work or employment; if so, may I know whether the Government has made any arrangements to provide them with alternative avenues of work?

The Minister of Finance (Shri Morarii Desai): Sir, I am making a

statement at the end of the Question Hour on this matter. That will explain the whole position. But I may say here at this stage that if gold ornaments are sold-and there is room for a month to sell, but the month will soon expire-and if people go and buy them, there is bound to be a rise in prices of gold ornaments temporarily. We, therefore, tell the people that they should not do so. We are also checking it. Those who are going to do profiteering on this will have to pay heavy income-tax. So, all this is into. The being looked question of gold ornament-makers going of employment, I am afraid. is very much exaggerated, because this hapened even before I had issued the Gold Control rules. Even at that time I was receiving letters from all those people, saying that they are out of employment and I do not know why. They say that because I ask people not to buy ornaments, therefore, they are out of employment.

Shri Hari Vishnu Kamath: No, no.

Shri Morarji Desai: What is the use of saying "No" when the hon. Member is not aware of the correct position?

Shri Hari Vishnu Kamath: We have also got copies of those representations.

Shri Morarji Desai: Not all the copies. I have met deputations.

Shri Hari Vishnu Kamath: We have also met deputations.

Shri Morarji Desai: I am not going to enter into a competition with the knoweldge of my hon. friend. I am prepared to agree that it is greater than mine. I am only saying what I know. I was saying that there is no question of their going out of employment when such a change is made. It is almost a revolutionary change and when it is made there is bound to be some dislocation for some time. But it is not going to last long, be-

cause the making or selling of jewellery is not prohibited. Gold is not the only metal with which jewellery is made. Then, again, we are allowing ornaments to be made with 14 carat gold.

Shri U. M. Trivedi: Which is an impossibility.

Shri Morarji Desai: It is said that it is not possible to make jewellery with 14 carat gold by ordinary hand and it requires machinery. My officers have seen that there is a goldsmith in Dolhi who is making jewellery with 9 carat gold by hand. Therefore, it is all wrong to think or say that it cannot be done. We are trying to look into this and help those people to carry on their trade. Therefore, I do not think this is going to be a problem.

श्री श्रं क लास वरेवा : क्या मैं जान सकता हूं कि नये फल्स लागू होने के बाद सोने के उस्कर व्यापार में कुछ कंमी होने के मंकेन मिले हैं। श्रौर क्या यह सच है कि पहले गुप्त सोना देश में श्राता था श्रीर श्रव बाहर जाने लगा है ?

Shri B. R. Bhagat: I think this question has been answered.

Mr. Speaker: Shrimati Savitri Nigam Lady Members must have preference on the question of gold ornaments.

Shrimati Savitri Nigam: May I know if the hon. Minister is aware...

Shri Berwa rose-

Mr. Speaker: When I have called another Member, what is the point in standing up?

श्री ग्रोंकारलाल बेरवा : मेरे सवाल का जवाब तो मिलना चाहिये ।

ग्रध्यक्ष महोदय : जवाब तो मिल चुका है, ग्राप ने घ्यान नहीं दिया ।

Shrimati Savitri Nigam: May I know if the hon. Minister is aware

that in Delhi itself 10,000 goldsmiths have made a representation that they may be given some alternative occupation like making precision instruments in some organised factories?

Mr. Speaker: The Finance Minister says that no unemployment has been caused by these orders.

Shri Hari Vishnu Kamath: That is wholly wrong.

Mr. Speaker: Does the hon. Member want me to say that the answer of the hon. Minister is wrong? It is only information that is to be sought during question hour, and the Finance Minister has given the information. If the hon. Members are not satisfied and they want some discussion, that is a separate matter.

Shri U. M. Trivedi: If he gives some information which may not be correct, we are duty-bound to help the Government in getting proper information

Mr. Speaker: If the hon. Member has some special information on that subject. I would request him to pass it on to the Finance Minister so that he might consider it.

Shri R. S. Pandey: A report appeared in the press some time ago that our country has hoarded gold worth Rs. 4,500 crores. I want to know if this is true. How has the Ministry arrived at this figure?

Mr. Speaker: That has nothing to do with this question.

Shri Sonavane: May I know whether several goldsmiths in the country have represented that 14 carat gold ornaments are impossible to be made? If so, what steps have been taken to allay the fears of those goldsmiths?

Shri Morarji Desai: I have already said....

Mr. Speaker: That answer has been given. Hon. Members are not attentive and then they stand up and ask some question an answer to which has been given. That is the pity.

Shri Sonavane: Some goldsmiths....

Mr. Speaker: Order, order. He must resume his seat now.

Shri Indrajit Gupta: In view of the fact that the total value of the gold resources which have been raised as a result of the Gold Bonds scheme according to the hon. Minister were about 2 million grammes, whereas the voluntary donations of gold made by the public so far come to over 1 million grammes, what steps is the Government taking to stimulate the response of the relatively fewer number of wealthy people to the Gold Bonds scheme? Why is their response

Shri B. R. Bhagat: As a result of the measures recently taken, that is, the Gold Control Order, the contribution to the Gold Bonds scheme been stimulated. The last week's or the last ten days' figure shows that there has been an upward trend.

Shrimati Renu Chakravartty: What is the figure?

श्री म० ला० दिवेदी: क्या सरकार को यह पता है कि गोल्ड रूल्स के अन्तर्गत कुछ एसे लोग रह गारे हैं जिन के लिये लाइसेन्स लेना जरूरी नहीं है अर्थात सुनार और कुछ दूसरे लोग जो इवी तरह से रोजगार करते चले जा रहे हैं। जैसे पहले करते थे, स्रोर जो नहीं करना चाहिए। यदि यह सत्य है तो क्या गोल्ड रूल्स में कोई पायन्दी उन पर लगाई जा रही है ? इन रूत्स के अन्तर्गत ऐसे लोग आते हैं जो कि एक्साइज चकाते हैं या दूकान रखते हैं। लेकिन गोल्ड स्मिष्टस लोग रह जाते हैं। उन के लिये लाइसेन्स लेना जरूरी है, लेकिन रूट्स में यह लैकना रह गया है।

श्री मोरारजी देसाई: यह लैकुना नहीं है। जो लोग सोना खरीदते ग्रीर बेचते नहीं हैं उन के लिये लाइसेन्स लेना जरूरी नहीं है। लेकिन जो लोग सोना खरीद कर ग्रानीनेन्ट्स बना कर बेचते हैं उन के लिये लाइसेन्स लेना जरूरी है। धगर वह ऐसा नहीं करेंगे तो सजा के पात्र होंगे।

Shri A. K. Gopalan: Will the hon. Minister make an inquiry, if the telegrams and letters that we have received from different parts of India are forwarded to him, and see whethe information, namely, that there is acute unemployment and that lakhs of people are unemployed (Shri U. M. Trivedi: 27 lakhs) is correct or not?

Shri Morarji Desai: Here it is said that 27 lakhs are unemployed; in Madras when I went there, they said that 11 crores were unemployed. These are all figures which can easily be given. As I said, when change is sought to be made, there is bound to be some dislocation; but the dislocation will only be temporary and is not going to be permanent.

Mr. Speaker: Next question. Hari Vishnu Kamath.

Shri Hari Vishnu Kamath: May I know if it is not the duty......

Mr. Speaker: Order, order; I called him to put the next question,

Shri Hari Vishnu Kamath: But you did not say 'Next question'.

Mr. Speaker: I did say that. So far as this subject is concerned the hon. Finance Minister is making a statement.

Shri Hari Vishnu Kamath: But what happened to Question No. 457? That has been left out.

Mr. Speaker: Shri S. C. Samanta .. Absent. Dr. P. N. Khan. . . Absent. Both of them are absent. Next question. Shri Hari Vishnu Kamath.

## Foreign Exchange Reserves

- \*458. Shri Hari Vishnu Kamath: Will the Minister of Finance be pleased to state:
- (a) the quantum of foreign exchange consumed since the 8th June 1962: